

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FOREMOST INTERNATIONAL PRIVATE
LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	FOREMOST INTERNATIONAL PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	11 th December, 2002
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U18101HR2002PTC035485
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot No.71, Udyog Vihar, Phase-1, Gurgaon HR 122001 Also at: 342, Udyog Vihar, Phase 6, Sector 37 Khandsa, Gurugram, Haryana, 122002
6.	Insolvency Commencement date in respect of corporate debtor	10 th November, 2022
7.	Estimated Date of closure of insolvency resolution process	09 th May, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Ms. Gunjan Arora IBBI/IPA-003/N-00404/2021-2022/14056, AFA Valid till March 30, 2023
9.	Address and Email of the Interim Resolution Professional as registered with the Board	House No - 82, Block - H, Sector - 10, DLF, Faridabad, Haryana, 121006 Email: gunjanaroraip@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	House No - 82, Block - H, Sector - 10, DLF, Faridabad, Haryana, 121006 Email: cirp.foremostinternational@gmail.com
11.	Last Date of Submission of Claims	24 th November, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **FOREMOST INTERNATIONAL PRIVATE LIMITED** on 10th November, 2022.



The creditors of **FOREMOST INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **24th November, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Ms. Gunjan Arora
Interim Resolution Professional
For FOREMOST INTERNATIONAL PRIVATE LIMITED
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Email: cirp.foremostinternational@gmail.com, gunjanaroraip@gmail.com

Place: Faridabad
Date: 11.11.2022